

(4)

Hon<sup>e</sup> D.K. Agrawal, J.M.

Hon<sup>e</sup> A.B. Gorthi, A.M.

7/2/91

Shri S.P. Kesarwani, applicant in person and Shri A.K. Gaur, Advocate for respondents are present. The proof about the actual payment of Rs.537 -20p. is disputed. The applicant alleges that payment has not been made to him. According to the applicant even the bill has not been prepared. The learned counsel for the opposite parties states that payment has been made. We consider that ~~that~~<sup>it</sup> would be proper in the circumstances that the learned counsel for the opposite parties produce for our perusal the documents whereby the bill was prepared, or the cheque was prepared, or the payment has been tendered to the applicant.

Learned counsel for the opposite parties states that he will be out of station on 8-2-1991. Therefore, the relevant record may be shown to us on 11-2-1991.

The date of judgment is accordingly changed to 12-2-1991.

  
MEMBER (A)

  
MEMBER (J)

(sns)

12-2-91 judgment delivered today.  
For order see common judgment  
passed in O. A. 22/91